

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1217

ANSWERED ON:21.03.2012

RESERVATION FOR DISABLED PERSONS

Ajnala Dr. Rattan Singh; Meghe Shri Datta Raghobaji

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government is aware that the provision of three per cent quota for the physically challenged people is not being complied with in the Government jobs as reported in the media;
- (b) if so, the steps being taken by the Government to protect the rights of such physically challenged persons in this regard;
- (c) the process of identification of posts for disabled persons in the Government Ministries/Departments; and
- (d) the number of posts at present including the vacant posts for disabled persons?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRIV. NARAYANASAMY)

(a) & (b): No, Madam. The Government has issued instructions regarding implementation of reservation for persons with disabilities in services in line with the provisions of the Act which all the Ministries/Departments etc. follow. However, some reserved vacancies remain vacant for reasons like non-availability of suitable candidates, gap between arising of a vacancy and its filling up. The Government has launched Special Recruitment Drive in 2009 to fill up the backlog vacancies reserved for Persons with Disabilities as on 15.11.2009. All the Ministries/Departments have been requested to fill up the identified backlog vacancies by 31st March, 2012.

(c): Section 32 of the PWD Act 1995 stipulates that appropriate Government shall (a) identify posts in the establishments, which can be reserved for the persons with disabilities (b) at periodical intervals, not exceeding 3 years, review the list of posts identified and update the list taking into consideration the developments in technology. Accordingly, the Government reviewed the list of posts identified lastly during 2007 and a notification to this effect was issued in respect of Group A,B,C & D posts in Central Government establishments and in public sector undertakings. As per Section 32 (b) of the PWD Act, 1995 an Expert Committee to identify/review the posts in Group A,B,C & D to be reserved for PWDs was constituted on 30th December, 2010. The Expert Committee further constituted three Sub Committees for orthopedic disabled persons, hearing disabled persons and visually disabled persons, which have already submitted their reports to the Expert Committee. After holding various meetings and carrying out an indepth study of various jobs undertaken in Government Offices, public sector undertakings and autonomous bodies under various Ministries/Departments, the Expert Committee has submitted its reports in February, 2012.

(d): Information is not centrally maintained.